

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-603(PB)/2021

IN THE MATTER OF:

State Bank of India
v.
Shri Vishal Goel

.... Petitioner

.... Respondent

Order U/s. 95 (1) of (IBC)

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Lalit Mohan, Adv. Videh Vaish, Adv. Abhay Gupta, Adv. Akansha, Adv. Saemul Ara, Adv. Geetanjali Singh, Adv. Farhan Islam, Adv. Akriti Choudhary
For the Respondent : Adv. Sidharth Chopra

ORDER

IA-334/2022

Arguments heard. **Reserved for orders.**

Ld. Counsel for the RP undertakes to file brief notes within two days.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

22.04.2024
Lalit